Statement Details of IAF aircraft crashed during the last three years

Type of Aircraft crashed	No. of aircraft crashed			
	2011-12	2012-13	2013-14	2014-15 (as on 19.11.2014)
SU-30	01	01	2	01
Mirage-2000	02	21	ω.	-
Jaguar	01	01	01	01
MiG-29	01		02	-
MiG-27	-1	01	-1	
MiG-21	04	01	02	01
C-130J	-	-	1	Ħ
AN-32	<u>=</u> :	w:	ω.	01
Hawk	01		_	-
Kiran	02		=	
M-17*		02	-1	₩.
ALH	01	ms.	, = 0	01
Total	13	06	06	05

^{*}Apart from the above accidents, 02 Mi-17 helicopters of IAF were destroyed during relief operations, one during 2011-12 and another during 2013-14. IAF aircraft accidents during such operations in aid to civil agencies are not included in the statistics maintained for aircraft accidents.

Defence Procurement Policy

†207. SHRI NARESH AGRAWAL: Will the Minister of DEFENCE be pleased to state:

- the number of items procured in the defence sector during the last 14 years and whether this procurement was enough;
 - (b) if not, the factors responsible for this; and
 - the future plans of Government regarding defence procurement?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) to (c) Government constantly reviews the security scenario and accordingly decides to induct appropriate defence equipment/platforms. Acquisition of weapons and equipment for

[†]Original notice of the question was received in Hindi.

defence forces during the last 14 years was carried out as per Defence Procurement Procedure (DPP), as revised from time to time and as per Long Term Integrated Perspective Plan (LTIPP), Services Capital Acquisition Plan (SCAP) and Annual Acquisition Plans (AAP). Capital Procurements for Defence are currently being progressed as per the current LTIPP (2012-27).

Amendment of Defence Procurement Procedure

- 208. SHRI AVINASH PANDE: Will the Minister of DEFENCE be pleased to state:
- (a) whether Government is planning to amend the Defence Procurement Procedure in view of its decision to raise the FDI ceiling limit in the defence sector; and
 - (b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) Sir, there is no proposal to amend the Defence Procurement Procedure (DPP 2013) in view of the decision on FDI limit for defence.

Ceasefire violations by Pakistan

- 209. SHRI RAJKUMAR DHOOT: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that of late Pakistan Army has targeted Indian villages along the line of control in Jammu and Kashmir by resorting to firing, violating ceasefire;
 - (b) if so, the details thereof; and
 - (c) the details of action Government has taken so far in the matter?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) There have been instances of ceasefire violation by Pakistan Army wherein small arms and mortar rounds have been fired on the villages close to the Line of Control in Jammu and Kashmir.

(c) Appropriate retaliation to the ceasefire violations, as required, has been carried out by Indian Army. In addition, all violations of ceasefire are taken up with Pakistan military authorities at the appropriate level through the established mechanism of hotlines, flag meetings as well as weekly talks between the Directorate Generals of Military Operations of the two countries.